

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 647/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2014- 19 period and determination of transmission tariff of 2019-24 period in respect of nine number of assets under “Northern Region System Strengthening Scheme-XV” in Northern Region.
- Date of Hearing** : 11.2.2022
- Coram** : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
& 16 Others
- Parties present** : Shri R. B. Sharma, Advocate, BRPL
Shri Sachin Dubey, Advocate, BYPL/BRPL
Shri S.S Raju, PGCIL
Ms. Anshul Garg, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The matter was last heard on 20.4.2021 and order was reserved. The matter is relisted today at the request of the Petitioner for bringing on record the matter of decapitalization. In the given facts and circumstances the prayer was allowed.
3. The representative of the Petitioner made the following submissions:
 - a) The instant transmission system consists of nine assets and they are -
Asset-I: 400 kV D/C Manesar-Neemrana Line along with associated bays,
Asset-II: 500 MVA, 400/220 kV ICT-1 at Neemrana, Asset- III: 315 MVA,
400/220 kV ICT-2 at Neemrana, Asset IV: 400 kV D/C Bhiwadi - Neemrana
Transmission line along with associated bays, Asset V: 80 MVAR Bus
Reactor at Neemrana Sub-station, Asset- VI: LILO of 400 kV S/C Bhiwadi-
Bassi TL at Kotputli Sub-station, Asset-VII: 315 MVA 400/220 kV ICT-1&II



with 02 nos 220 kV line bays at Kotputli Sub-station, Asset VIII: 04 Nos 220 kV line bays at Kotputli and Asset-IX: 80 MVAR Bus reactor at Kotputli Sub-station

- b) Tariff for the 2014-19 tariff period was approved by the Commission in four separate tariff orders whose details have been given in paragraph no.3 on page 10 of the petition.
- c) Time over-run with regard to Asset-I, Asset-II and Asset-III was condoned by the Commission in order dated 21.3.2016 in Petition No. 294/TT/2015 and the time over-run in case of Asset-IV was condoned vide order dated 25.2.2016 in Petition No. 63/TT/2015.
- d) IDC and IEDC corresponding to the period of time over-run not condoned in case of Asset-V was deducted in order dated 25.2.2016 in Petition No. 63/TT/2015. LD recovered against Asset-V has been added back against the cost of this asset.
- e) The Commission vide order dated 29.4.2016 in Petition No. 100/TT/2014 condoned the time over-run in case of Asset-VI, Asset- VII and Asset-VIII. Therefore, entire IDC and IEDC has been capitalized against these assets.
- f) With reference to Asset-IX, IDC and IEDC has been deducted as per the directions of the Commission in order dated 30.3.2016 in Petition No. 477/TT/2014.
- g) Time may be given to file detailed reasons and justification for time-over-run with regard to Asset-VIII.

4. On a specific query of the Commission, the representative for the Petitioner admitted that no details of time over-run with regard to Asset-VIII have been given in the present petition as the Petitioner was under the impression that delay with reference Asset-VIII has been condoned by the Commission in its order dated 29.4.2016 in Petition No. 100/TT/2014.

5. Learned counsel for BRPL submitted that he has already made submissions in the matter on the last date of hearing and reply filed by BRPL may be considered while examining the claims of the Petitioner. Learned counsel for BYPL submitted reply filed by BRPL may also be considered for BYPL as he adopts the submissions of BRPL.

6. After hearing the parties, the Commission allowed the request of the Petitioner to file information with reference to time over-run in connection with Asset-VIII and also directed it to submit the following information by way of an affidavit:

- IDC calculations for Asset-VI and Asset-VIII
- Form 12 A and Form 13 in respect of Asset- VI, Asset-VII, Asset-VIII and Asset-IX.
- Form-12 for Asset-VIII may be filed with documentary evidence.



7. The Commission directed the Petitioner to file its submissions latest by 25.2.2022 with advance copy of the same to the Respondents to file reply, if any, by 5.3.2022 and the Petitioner to file rejoinder, if any, by 15.3.2022. The Commission further directed the parties to comply with the specified timelines and observed that no extension of time shall be granted.

8. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

